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STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakanthanagar, Unit - VIII,
Bhubaneswar - 751 012, INDIA

No. 7269

Date: 04/05/2023

VII - L - Misc - 914

Through E-mail/Speed Post

To

The Registrar
National Green Tribunal
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi - 110 001
E-mail: judicial-ngt@gov.in

Sub: OA No.236/2022 regarding news report published in the Newspaper named Indian Express, Daily News Paper dated : 4th February, 2022, Kolkata, Late City Edition titled "Non compliance of EC conditions by Kulda coal mine, Odisha & Tamnar Thermal Plant, Chhatishgarh.

Sir,

The Hon'ble NGT, PB, New Delhi in their order dtd.12.1.23 at para - 11 has directed the State PCB and Chhatishgarh PCB for determining and recovery env. compensation for past violation from the concerned project proponent and submit an action taken report by next date. Further, in para-14 of the order the Hon'ble Tribunal has directed to give details about the provisions of conveyor belt and railing to be made for transportation of coal from coaleries to proponent site and a complete plan prepared in this regard and also the time line in which the same shall be implemented. In compliance to the aforesaid direction of this Hon'ble Tribunal the SPCB, Odisha has assessed the env. compensation amounting to Rs.1.28 crores and directed the unit vide letter No.7184 dtd.4.5.23 to deposit the said amount towards env. compensation within 7 days from the date of issue of this letter. Copy of the letter dtd.4.5.23 along with the assessment sheet is enclosed and marked as Annexure-1 series.

That apart, a note on estimation of compensation has also been prepared by the officers of this Board dealing with the observation of the Hon'ble Tribunal regarding details about provision of conveyor belt etc. as observed in para-14 of the order, copy of the said estimation sheet along with the inspection report conducted on dtd.15.4.23 by the Regional Office, Jharsuguda attached therein is enclosed and marked as Annexure-2 series.

The aforesaid facts may please be placed before the Hon'ble Tribunal during their hearing on 15.5.23 for their kind perusal and orders.

Encl: As above.

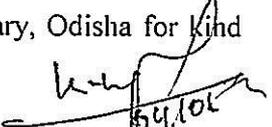
Yours faithfully,

-Member Secretary

1/2/1

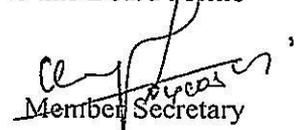
Memo No. 7270 / Date: 04/05/2023

Copy along with copy of enclosure forwarded to the OSD to Chief Secretary, Odisha for kind information of the Chief Secretary.
Encl: As above.


Member Secretary

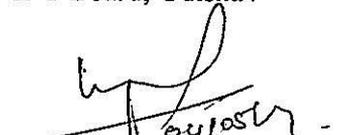
Memo No. 7271 / Date: 04/05/2023 .

Copy along with copy of enclosure forwarded to the Director, Env.-cum-Spl.Secy. to Govt., FE&CC Deptt., Govt. of Odisha for information and necessary action in continuation to this Board Memo No.7186 dtd.4.5.23
Encl: As above.


Member Secretary

Memo No. 7272 / Date: 04/05/2023 .

Copy along with copy of enclosure forwarded to Chief Env. Engineer (M), SPC Board, Odisha / Regional Officer, SPC Board, Jharsuguda for information and necessary action .
Encl: As above.


Member Secretary



ANNEXURE - 1 Series.

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STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
Bhubaneswar - 751 012, INDIA

No. 7184 /

IND-I- (CON)/5125-(Vol-II)

Date: 04.06.2023 /

COURT MATTER

To

The Project Officer,
Kulda Opencast Project of M/s. MCL,
At: Balinga, PO: Basundhara,
Dist: Sundergarh, Pin-770076.
Email: po.kocp@gmail.com

Sub: Environmental Compensation in the matter of OA No.236/2022.. Reg.

Sir,

In inviting a reference to the above cited subject, it is to intimate that Hon'ble National Green Tribunal(NGT), Principal Bench, New Delhi in OA No.236/2022 in the matter of Non-compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Therman Plant, Chhatisgarh, vide its order dated 12.01.2023, has directed in Para-11 that "*State Pollution Control Board, Odisha and Chhatisgarh to take steps for determining and recovering environmental compensation for past violations from the concerned project proponents and submit an action taken report before Tribunal by next date*".

In this connection, it is to inform that as per Condition No.4(ix) of the Environmental Clearance granted in favour of your mine (F No.J-11015/10/1995-IA-II(M) dated 14.02.2022) states that "*Project Proponent should not transport coal through road passing through any village and further ensure that its consumers of coal are also not using village road and passing through any sensitive location such as schools, hospitals etc. PP shall take legal undertaking from its consumers accordingly (sic)*". Therefore, it is the responsibility of your mine to ensure that your consumers do not use any village road or roads passing through any schools and hospitals. From the report of the Joint Committee dated 11.07.2022 in this matter, it reveals that the transportation road passes through 14 nos. of villages in contravention of the above condition. Therefore, it is considered as a violation and the number of days of violation is calculated from the date of Environmental Clearance i.e. 14.02.2022, upto the date of inspection by the Regional Officer, State Pollution Control Board (Dt.15.04.2023). The environmental compensation is calculated on the basis of

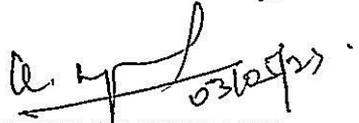
"Report of the Central Pollution Control Board In-house committee on methodology for assessing environmental compensation and action plan to utilize the fund" and computed to be Rs. 1.28 crore. The detail calculation sheet is attached for your reference. This is an interim compensation and subject to further decision of Hon'ble NGT and MoEF & CC in this regard.

In view of above facts, you are now directed to deposit the above amount towards Environmental Compensation, to the Board within 07 days from date of issue of this letter in compliance with the order of Hon'ble NGT dated 12.01.2023, in the matter of OA No.236/2022.

This may be treated as URGENT.

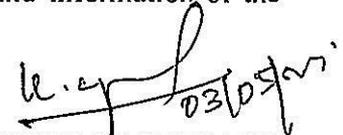
Yours faithfully,

Encl: as above.


MEMBER SECRETARY

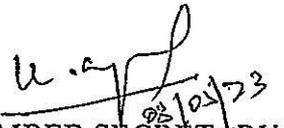
Memo No. 7185, Date 04.05.2023.

Copy forwarded to the OSD to Chief Secretary, Odisha for kind information of the Chief Secretary.


MEMBER SECRETARY

Memo No. 7186, Date 04.05.2023.

Copy forwarded to the Director Environment-cum-Special Secretary to Govt., Forest, Environment and Climate Change Department, Govt. of Odisha for information and necessary action with reference to Memo No.5986, dtd 03.04.2023.


MEMBER SECRETARY

Memo No. 7187, Date 04.05.2023.

Copy forwarded to the Sr. Law Officer (L-II), SPC Board, Odisha Bhubaneswar for information and necessary action.


MEMBER SECRETARY

Memo No. 7188, Date 04.05.2023.

Copy forwarded to Regional Officer, SPC Board, Jharsuguda for information and necessary action.


MEMBER SECRETARY

Assessment of Environmental Compensation as per the Methodology developed by CPCB for in the matter of the OA No.236/2022 in the matter of Non-compliance of EC conditions by Kulda Coal Mine, Odisha & Tamnar Therman Plant, Chhatisgarh before Hon'ble National Green Tribunal(NGT), Principal Bench, New Delhi.

The in-house committee of CPCB has finalised the Environmental Compensation based on Polluter Pay Principle. The environmental compensations shall be calculated based on the following formula:

$$EC=PI \times N \times R \times S \times LF$$

Where, EC is Environmental Compensation in (Rs.)

PI = Pollution Index of industrial sector. The average pollution index of 80, 50 & 30 may be considered for red, orange, and green category of industries, respectively.

N = Number of days of violation took place in the period between the day of violation observed / due date of direction of compliance and the day of compliance verified by SPCB/CPCB/PCC.

R = Factor in Rupees (Rs.) for deriving the EC, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.

S= Factor for scale of operation which could be based on small/ medium/ large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units.

LF = Location Factor. LF is based on the population of city / town and location of the industrial unit. LF will be 1.0 in case of the unit is located more than 10 km from municipality boundary. LF is also presumed as 1.0 for city/town having population less than 1 million.

The formula incorporates the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

In the present context, the parameters of the above equation as follow:

PI = The pollution index can be considered as 80 taking the coal mine is coming under red category as per sl. no 35 of Board's order no. 8333 dtd. 11.07.2018.

N = The number of days is calculated from the date of detection of non-compliances to the date of compliance verification. Hence in the present case, the number of days was calculated from the date of Environmental Clearance, i.e. 14.02.2022, till the date of inspection by the Regional Officer, State Pollution Control Board (Dt.15.04.2023). The total number of days of violation is thus worked out to be 426 days inclusive of both dates.

R = It is considered as 250, as the Environmental Compensation, as suggested in the methodology

in case of violation. S = 1.5 for large unit

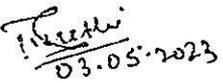
LF = 1.0 as the town having population less than 1 million.

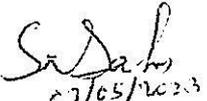
The Environmental Compensation is estimated to be as follows;

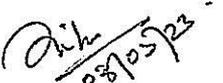
$$\begin{aligned}\text{Environmental Compensation (EC)} &= \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF} \\ &= 80 \times 426 \times 250 \times 1.5 \times 1 \\ &= \text{Rs. } 1,27,80,000 \approx 1.28 \text{ Crores}\end{aligned}$$

EC for one day = $\text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF} = 80 \times 1 \times 250 \times 1.5 \times 1.0 = \text{Rs. } 30,000/-$.
(Rupees Thirty Thousand only).

As per the CPCB in-house committee report, in any case, the minimum Environmental Compensation shall be Rs.10,000/- day for red category industries. Since in this case the daily environmental compensation comes out to be Rs.30,000/-, the environmental compensation may be levied on the basis of higher value of Rs.30,000/- per day, which is estimated to be Rs.1.28 Crore (Rupees One Crore and Twenty Eight Lakh Only).


03.05.2023
Bijaya Kumar Sethi
Sr. Env. Engineer


07/05/2023
Sitikantha Sahu
Addl. Chief Env. Engineer


08/05/23
Dr. Nihar Ranjan Sahoo
Chief Env. Engineer

ESTIMATION OF COMPENSATION IN THE MATTER OF OA NO.236/2022
BEFORE THE HON'BLE GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI

Background

Taking cognigence of News report published in the Newspaper named Indian Express on 4th February, 2022, Kolkata, Late City Edition titled "Non Compliance of Environmental Clearance conditions by Kulda Coal Mine, Odisha and Tamnar Thermal Plant, Chhatisgarh".

In the petition it has been alleged that, coal from Kulda OCP in Odisha is transported to Tamnar Thermal Power of JPL in Chhatisgarh by road causing air pollution in the villages through which it passes. In this connection, the Hon'ble NGT in its order dated 12.01.2023 directed in Para-11 that "*State Pollution Control Board, Odisha and Chhatisgarh to take steps for determining and recovering environmental compensation for past violations from the concerned project proponents and submit an action taken report before Tribunal by next date*". In this background Environmental Compensation is calculated by the Odisha Pollution Control Board in respect of units coming within the jurisdiction of Odisha State. For this purpose, the following reports and documents are referred.

- i) Report of Joint Committee constituted by the Hon'ble NGT on Dt.27.05.2022.
- ii) The Environmental clearance granted by Ministry of Environment, Forest and Climate Change, Govt. of India from 2002-2023.
- iii) Report of the Central Pollution Control Board In-house committee on methodology for assessing environmental compensation and action plan to utilize the fund.

Examination of violation

Kulda OCP obtained its Environmental Clearance from MoEF & CC, Govt. of India for 10 MTPA on Dt.24.12.2002 and subsequently obtained series of Environmental Clearances for expansion of its capacity from 10 MTPA up to 21 MTPA through seven Environmental Clearances. The list of EC and corresponding EC capacity are presented below.

Sl. No.	Environmental Clearance date	Capacity
1.	24.12.2002	10 MTPA
2.	22.03.2018	Expansion from 10 MTPA to 14 MTPA for 1 year
3.	28.03.2019	14 MTPA for 1 year
4.	10.01.2020	14 MTPA for life of mine
5.	02.03.2021	Expansion from 14 MTPA to 16.8 MTPA
6.	14.02.2022	Expansion from 16.8 MTPA to 19.6 MTPA
7.	24.05.2022	Expansion from 19.6 MTPA to 21 MTPA
8.	09.01.2023	Amendment of EC for certain conditions

On examination of these Environmental Clearances, it was observed that the Environmental Clearance Dt.22.03.2018, which was granted for expansion of capacity from 10 MTPA to 14 MTPA has analysed, in detail, the method of transportation of coal to JSPL, Raigarh. Para-3 (XVII) of the clearance States that, “ It has been proposed by the project proponent that coal shall be transported by Kulda OCP to JSPL, Raigarh by pipe conveyor and road sale by tarpaulin-covered truck. Accordingly, a condition was imposed by MoEF & CC, Govt. of India in the said EC, at Para-4.1 (c)(iii) that, *the transportation of coal shall be carried out as per the provisions of route proposed in the mining plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a bypass road it should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated.* It is therefore apparent that in the case of each of EC granted to Kulda OCP,

coal from the mine to JSPL in Raigarh has to be transported in two ways; by conveyor system, and through road by covered trucks.

In this connection, the State Pollution Control Board, Odisha has given Consent to establish to M/s Uttam Infralogix Private Limited to establish a coal transportation system through cross country pipe conveyor of 10 MTPA capacity on Dt.16.09.2014 under the provision of Water (Prevention & Control of Pollution) Act, 1974, and Air (Prevention & Control of Pollution) Act, 1981. Since no substantial progress could take place, the validity of CTE was further extended till 15.09.2024.

It was also observed that, the feasibility report for construction of cross country pipe conveyor from Kulda OCP to JPL is being prepared and the detail action plan would be submitted after completion of the feasibility report. During the latest inspection conducted on 15.04.2023 by the Regional Officer, SPC Board, Jharsuguda, it was observed that, no construction activity has been initiated for installation of conveyor belt from the mines to the proponent side. The report is attached for kind reference.

Since the pipe conveyor system is taking time for its implementation, the Kulda OCP approached MoEF & CC, Govt. of India for amendment of Environmental Clearance for extending time limits for implementing in-pit conveyor system facility, and till that time, they may be allowed for road transportation. This matter was placed before the 38th meeting of Expert Appraisal Committee held during 14th-15th December, 2022. The Expert Appraisal Committee also visited the mine and observed high dust pollution in ambient air due to road transportation. Therefore, the EAC expressed their dissatisfaction since the project proponent could not show any commitment on ground. However, considering the undertaking given by the Director Technical / Project Planning of MCL, the EAC extended the time line from December, 2022 to October, 2023 for installation of conveyor system. Accordingly, the MoEF & CC amended the condition of Environmental Clearance vide its letter dated 09.01.2023 and directed that *the project proponent shall implement in-pit conveyor system with silo facility till railway siding is*

operated and no road transportation shall be allowed after October, 2023 and accordingly, State Pollution Control Board shall not grant consent to operate for road transportation after October, 2023. In accordance with the above condition, the State Pollution Control Board, Odisha granted Consent to Operate by its order No.4963, Dt.28.03.2023 with a condition that, no road transportation is allowed after 31.10.2023.

Determining Environmental Compensation

As per the CPCB guideline for assessment of environmental compensation the environmental clearance is calculated using the following formula.

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in Rs.

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

As per the same guideline, the following values of the above parameters are chosen.

PI = 80 (Since coal mine is a red category industry).

N = 365 days as interim period

R = 250

S = Since this is a large scale mine this factor was taken as 1.5

LF = The location factor was 1.0. Location factor since the population of the area is less than one Million.

As per the CPCB methodology, N is the number of days for which violation took place, that is the period between the day of violation observed / due date of directions compliance and the day of compliance verified by CPCB / SPCB/ PCC. [Section 1.3.1 (b) of CPCB Guideline].

In the above background, three different situations arise on interpretation of CPCB methodology on compensation calculation, and the Joint Committee report submitted before the Hon'ble NGT in this case and non-compliance of EC condition.

- 1) Since as per the Para-4 of the Environmental Clearance Dt.09.01.2023, the project proponent has been allowed time up to October, 2023 to implement in-pit belt conveyor system and therefore, actual violation has not taken place due to road transportation. In case, Kulda OCP continues transportation of coal by road beyond 31st October, 2023, then environmental compensation can be calculated on the basis of number of days beyond 31.10.2023.
- 2) On the other hand, basing on the report of the joint committee it can be assumed that the transportation of coal through the damaged road has been going on for the past one year. Therefore by dis-regarding the conditions of Environmental Clearances for expansion project, the number of days of violation can be assumed to be 365. Accordingly, an interim environmental compensation is calculated as following.

$$\begin{aligned}\text{Environmental Compensation} = \text{EC} &= \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF} = \\ &= 80 \times 365 \times 250 \times 1.5 \times 1.0 \\ &= \text{Rs. } 1,09,50,500 \approx 1.1 \text{ Crores}\end{aligned}$$

- 3) Condition No.4(ix) of the Environmental Clearance granted to Kulda OCP vide F No.J-11015/10/1995-IA-II(M) dated 14.02.2022 states that "*Project Proponent should not transportation of coal through road passing through any village and further ensure that its consumers of coal are also not using village road and passing through any sensitive location such as schools, hospitals etc. PP shall take*

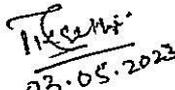
legal undertaking from its consumers accordingly (sic)". It means that it is the responsibility of Kulda OCP to ensure that its consumers do not use any village road or do not pass through any schools and hospitals. From the report of the Joint Committee it appears the transport road passes through 14 nos. of villages in contravention of the above condition. Therefore, it is considered as a violation, and the number of days was calculated from the date of Environmental Clearance, that is 14.02.2022, till the date of inspection by the Regional Officer, State Pollution Control Board (Dt.15.04.2023). The total number of days of violation is thus worked out to be 426 days inclusive of both dates. The environmental compensation calculated on the basis of the above is worked out to be

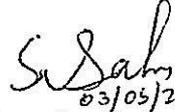
Environmental Compensation (EC) = PI x N x R x S x LF

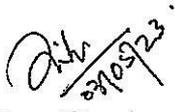
EC = 80 x 426 x 250 x 1.5 x 1.0 = Rs. 1,27,80,000 ≈ 1.28 Crores

In view of the above, we may issue a direction to Kulda OCP of M/s MCL to deposit Rs.1.28 Crore, the higher amount of the three options, as interim Environmental Compensation, stating the non-compliance to the EC Condition No.4(ix) of the Environmental Clearance dated 14.02.2022 as it has not obtained legal undertakings from its buyers and continuing road transport through villages.

Furthermore, in the above scenario, Ministry of Environment, Forest & Climate Change, Govt. of India is competent and prudent to decide the imposition of final environmental compensation against Kulda OCP for transportation of coal by road to M/s JPL, Raigarh. We may also submit the above stand before the Hon'ble NGT as compliance to the direction dated 12.01.2023.


03.05.2023
Bijaya Kumar Sethi
Sr. Env. Engineer


03/05/2023
Sitikantha Sahu
Addl. Chief Env. Engineer


21/05/23
Dr. Nihar Ranjan Sahoo
Chief Env. Engineer

Inspection Report in compliance of order of Hon'ble NGT, dtd:-12.01.2023 in O.A no-
236/2022

The site was visited on dated:-15.04.2023 as per letter received from H.O vide letter no 710, dtd; -18.01.2023 with regards to O.A no-236/2022. Sri Raji Joshua Area Manager (Environment) of Kulda OCP M/s MCL was present during the site visit.

Background:

- As per the news report published in Indian Express dtd:-04.02.2022, Hon'ble NGT initiated the proceedings to the effect that there is violation of environment norms, particularly the EC conditions for operation of Kulda Coal Mine, Odisha & Tamnar Thermal Power Plant, Chhattisgarh. In view of the above, a joint committee visit was conducted on dtd: - 11.07.2022 consisting of the following members:-

1. Dr. R. P. Mishra, Scientist D, Central Pollution Control Board, Bhopal
2. Mr. Taufic Aslam, Scientist 'B', Central Pollution Control Board, Kolkata
3. Dr. S. K. Verma, Regional Officer, Chattisgarh State Pollution Control Board, Raigarh
4. Er. H.K. Nayak, Regional Officer, SPCB, Odisha, Jharsuguda
5. Shri M. R. Prasad, Scientist-C, MoEF&CC, IRO, Bhubaneswar
6. Smt Victoria Ekka, Tahsildar, Hemgir, Sundargarh

All the members of the committee agreed to the fact that the existing coal transport from Kulda to Tamnar through the road passing through the villages is not in motorable condition and has an impact on the environment, health and safety of local villagers. This road needs to be repaired and renovated at the earliest. Presently construction works are in progress and the situation has improved in comparison to past keeping in view the coal requirement by various industries in the country at present and the expansion proposals envisaged by the MCL authorities as well as State/District authorities. It is of the view that a long term transport management plan may be prepared after in depth study in the total area keeping in view the requirement of the transportation of the coal and other commodities in the next 20 years.

- Thereafter, Hon'ble NGT dtd:-15.07.2022, directed the Chief Secretaries, Odisha and Chhattisgarh to hold a joint meeting along with the project proponents and members of the joint committee constituted by tribunal, within one month to work out further course of action, including apportionment of the cost for the construction for protection of the environment and enforcement of the EC conditions.
- In view of the above, meeting was held through video conferencing mode on dated:-16.08.2022 at 4.00 PM and it was conclude that the project proponents agreed to share the cost of the construction of the roads.
- Hon'ble NGT dtd:-12.01.2023 issued direction regarding taking steps for determining and recovering environment compensation for past violation from the project proponents and submit an action taken report by 15.05.2023.
- Head Office vide letter no-710, dtd; -18.01.2023 to take steps for meticulous compliance of the direction of the Hon'ble Tribunal at para-11,13 & 14 of the order and submit detail report by 30.04.2023.

Observations:-

Sl no	Para No of the Hon'ble NGT order dtd:- 12.01.2023	Compliance
1.	<p>Para no-11</p> <p>We therefore further direct State PCB, Odisha and Chhattisgarh to both take steps for determining and recovering environmental compensation for past violations from the concerned project proponents and submit an action taken report before Tribunal by next date.</p>	<p>We could not found any base to determine and recovering environmental compensation. Therefore, it is requested to calculate the same at H.O level.</p>
2.	<p>Para no-13</p> <p>Further, in case the direction with respect to assessment and recovery of environment compensation remains incomplied with, Member Secretaries of State PCBs of Odisha and Chhattisgarh both shall appear before Tribunal on next date.</p>	-
3.	<p>Para no-14</p> <p>The action taken report shall also give details about the provision of conveyor belt and railing to be made for transportation of coal from collieries to proponent's site and a complete plan prepared in this regard as also the timeline in which the same shall be implemented shall also be a part of the action taken report which shall be submitted by the next date by both State PCBs by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.</p>	<p>During inspection, it was observed that, no construction activity has been initiated of conveyor belt and railing for transportation of coal from collieries to proponent's site.</p>

Other Observations:-

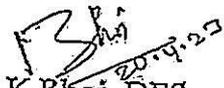
Construction of 2 – Lane road with paved shoulder (Road Width-7 m) of total road length of 23.735 km from Siarmal Chowk to Taparua road was under progress during visit. Out of 23.735 km, 19.331

km (81.45%) has been concreted. Remaining, 4.404 km is yet to be concreted.

The mine has deployed three numbers of mobile fog canon from Bankibahal Chowk to Ratansara village. Besides this, the coal consumers who are utilizing this road for coal transportation has provided 16 numbers of mobile water tankers for dust suppression.

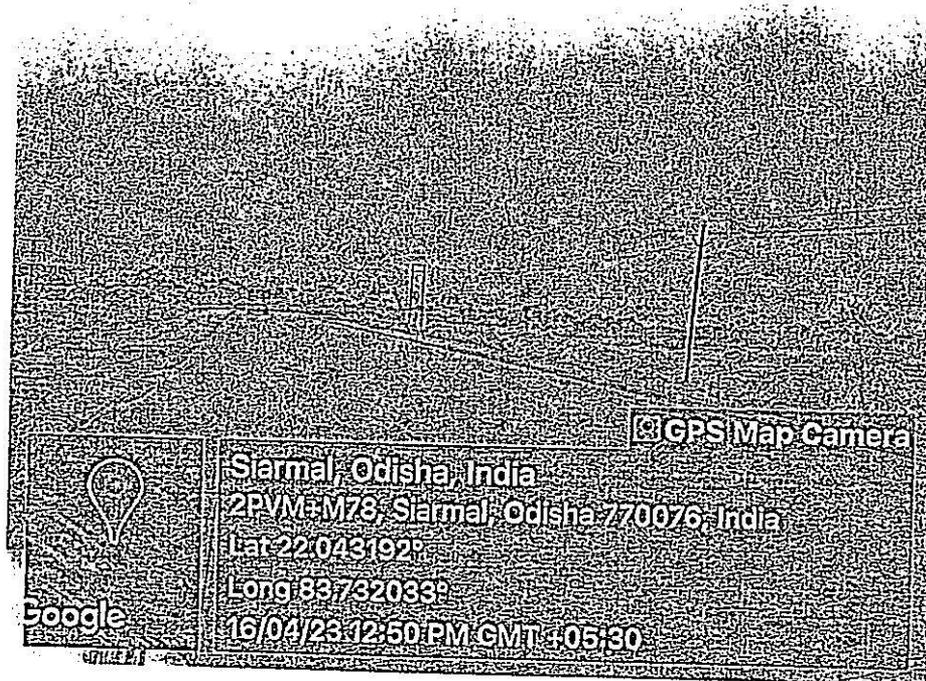
The mine has done plantation along the coal transportation road to develop green belt along the transportation road, the details of which are as follows:-

S.No.	Location (Bankibahal Chowk to Taparia)	Area/RKM	Quantity (Nos.)
1	Bankibahal Chowk to Siarmal Chowk	8.1 RKM	1870
2	Near Basundhara Nallah	1.8 Ha	1800
3	Near Kaletpani village	43.64 Ha	72000
4	Near Taparia road	5.2 Ha	5200
Total (nos.)			80870

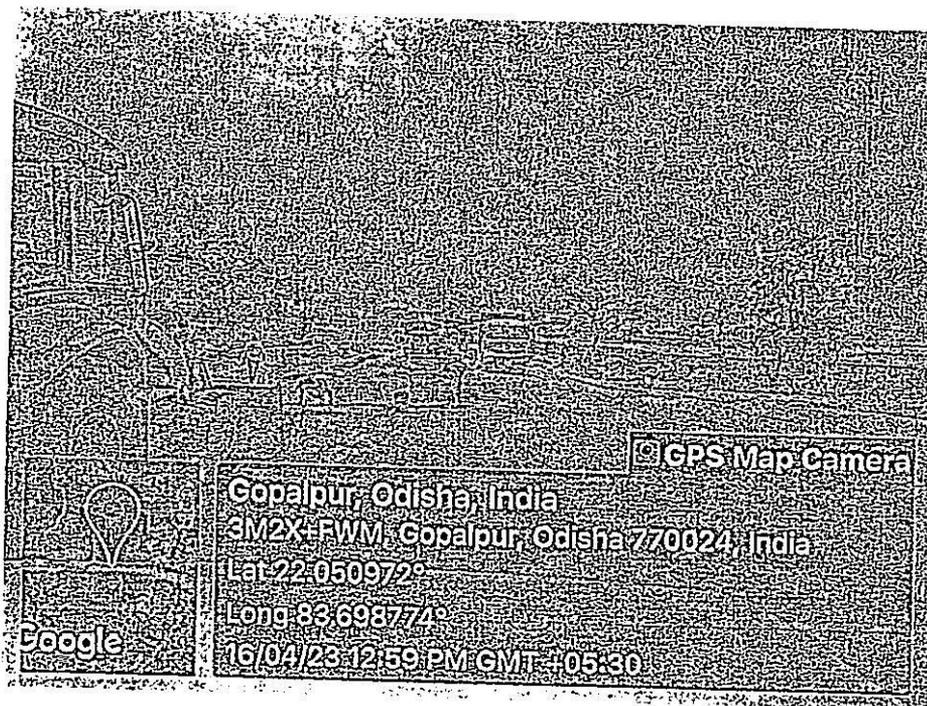

Sri A.K. Bhoi, DES
20.9.22

Photographs of the road construction from Siarmal Chowk to Taparia

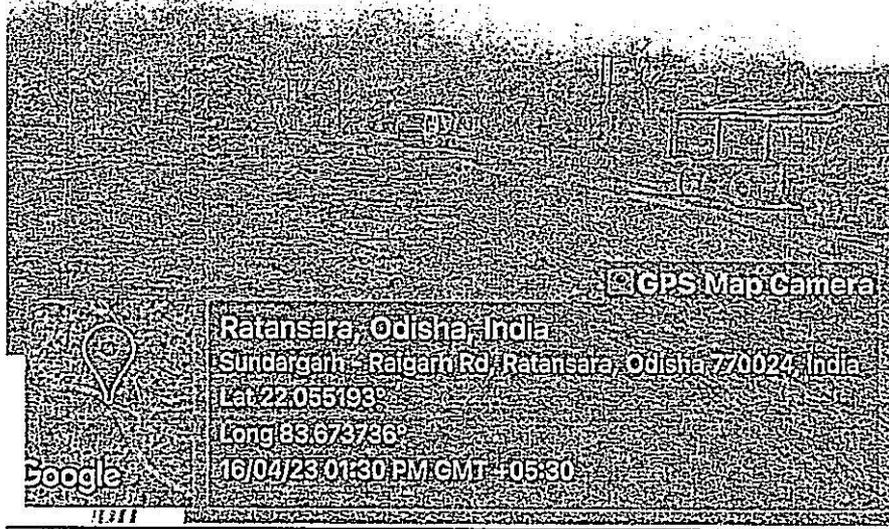
1. Completed part of the road



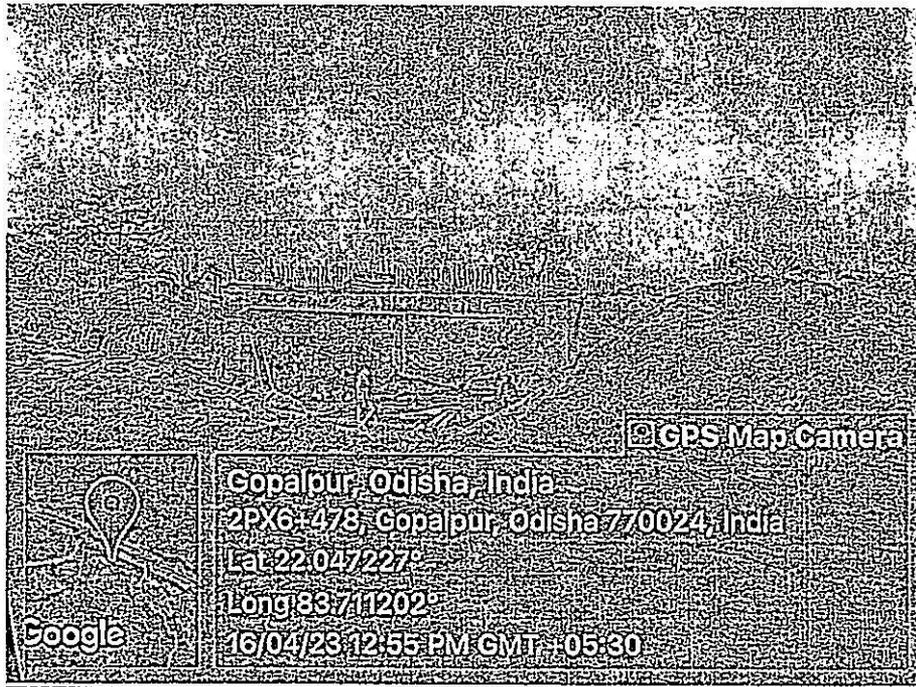
2. Road construction work under progress



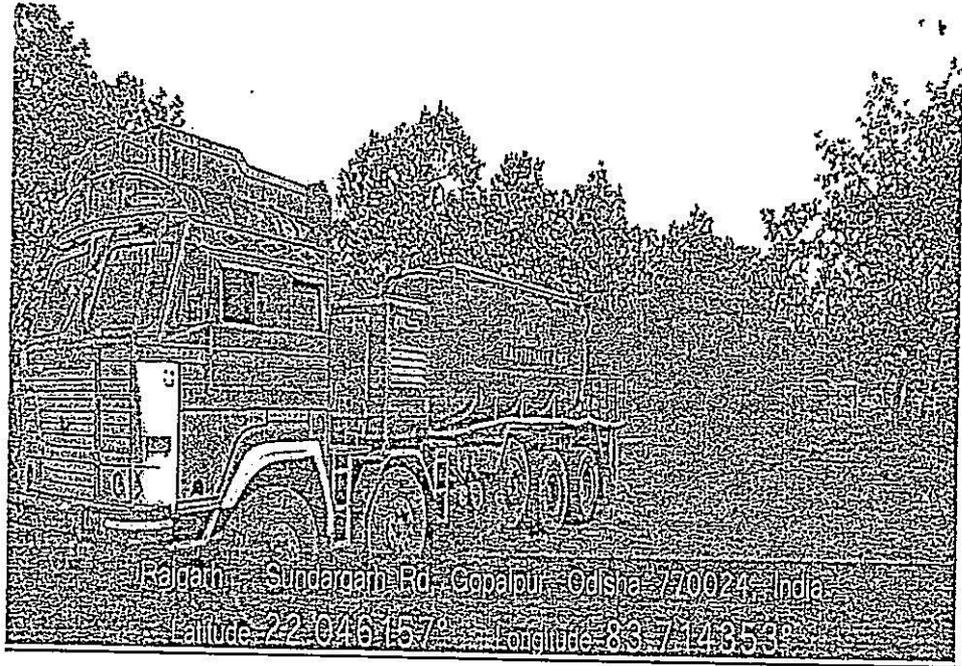
3. Road construction yet to be done



4. Road construction yet to be done over the culvert



Fog canon deployed from Siarmal Chowk to Taparia



Plantation near Bankibahal Chowk to Siarmal Chowk

